

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 40/2012 (Suo motu)**

**Sub:** Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in excess of the drawn schedule by Power Development Department, Jammu and Kashmir.

Date of hearing : 17.5.2012

Coram : Shri S. Jayaraman, Member  
Shri M.Deena Dayalan, Member

Respondents : Power Development Department, Jammu and Kashmir  
Secretary, Power Development Department, Jammu and Kashmir  
Chief Secretary, Power Development Department, Jammu and Kashmir

Parties present : Shri Krishanu Adhikary, Advocate for the petitioner  
Shri Sanjay Sharma, Executive Engineer, PDD  
Shri Rajiv Porwal, NRLDC

**Record of Proceedings**

Learned counsel for the respondents submitted that on account of shifting of Secretariat office from Jammu to Srinagar, the respondents could not file their reply to the show cause notice. Learned counsel further submitted that the respondents are in the process of finalizing a payment plan for outstanding UI dues and reply to the show cause notice and requested four weeks time to file the same.

2. The Commission allowed the request and directed the respondents to file their reply on affidavit, latest by 7.6.2012.
3. The petition shall be listed for hearing on 12.6.2012.

**By Order of the Commission**

Sd/-  
(T. Rout)  
Joint Chief (Law)